**ITEM NO.1502** 

COURT NO.11

SECTION XIV

## SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 2367/2023

SHIVANGI BANSAL

Petitioner

VERSUS

SAHIB BANSAL

Respondent

(With I.A. No.185866/2023-EX-PARTE STAY and I.A. No.238331/2023-EXEMPTION FROM FILING O.T.)

WITH

T.P.(Crl.) No. 631-633/2023 (II) (With I.A. No.217018/2023-APPLICATION FOR PERMISSION, I.A. No. 189287/2023-APPLICATION FOR PERMISSION, I.A. No.175882/2023-EXEMPTION FROM FILING O.T., I.A. No.217017/2023-EXEMPTION FROM FILING O.T., I.A. No.189294/2023-EXEMPTION FROM FILING O.T. and I.A. No.175881/2023-STAY APPLICATION)

SLP(Crl) No. 7869/2022 (II) (With I.A. No.122346/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, I.A. No.122347/2022-EXEMPTION FROM FILING O.T. and I.A. No.162443/2022-EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 11848/2022 (II) (With I.A. No.178850/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and I.A. No.178851/2022-EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 2282/2023 (II) (With I.A. No.25084/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and I.A. No.25083/2023-EXEMPTION FROM FILING O.T.)

Date : 22-07-2025 These matters were called on for pronouncement of judgment today.

For Petitioner(s) :Mr. Gaurav Jain, Adv. Ms. Abha Jain, AOR Mr. Sumit Srivaastava, AOR Mr. Sanjeet Kumar Trivedi, AOR Mr. Hemant Gupta, Adv.

		Ms. Mr. Mr. Ms. Mr. Mr.	Sudarshan Rajan, AOR Srishti Sharma, Adv. Mahesh Kumar, Adv. Ashutosh Gupta, Adv. Ria Setiya, Adv. Ramesh Rawat, Adv. Hitain Bajaj, Adv. Sambhav Sharma, Adv.
For	Respondent(s)	Mr. Mr. Mr. Ms. Mr.	Vijendra Singh, AOR Harsh Pratap Shahi, Adv. Ramesh Thakur, Adv. Vikas Bansal, Adv. Apurva Singh, Adv. Ghanshyam Singh, Adv. Aniket Tiwari, Adv.
			Sanjeet Kumar Trivedi, AOR Hemant Gupta, Adv.
		Mr.	Sumit Srivaastava, AOR Sudarshan Rajan, AOR Akshat Srivastava, AOR

1. Hon'ble Mr. Justice Augustine George Masih pronounced the judgment of the Bench comprising Hon'ble Mr. Justice B. R. Gavai, Chief Justice of India and His Lordship.

2. The transfer petitions and special leave petitions are disposed of in terms of the non-reportable judgment.

3. Pending application(s), if any, shall stand disposed of.

(RASHMI DHYANI PANT) ASST. REGISTRAR-CUM-PS (Signed non-reportable judgment is placed on the file) (Signed non-reportable judgment is placed on the file)